

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.212
CP(IB)/116(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Bank of Baroda

.....**Applicant**

V/s

Saurabh Kumar Tayal

.....**Respondent**

Order delivered on 07/12/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Yahya Batatawala, Adv.
For the Respondent : None

ORDER

Ld. Counsel for the applicant submitted that liquidation process against the Corporate Debtor is pending before NCLT Ahmedabad Bench, Court No.1. We direct the applicant to take necessary steps to transfer this matter before Court No.1.

List for further consideration on 10.01.2024

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)